

(d) The Govt. of Andhra Pradesh has utilized \$ 64.480 million of World Bank assistance till March, 1992 under this Project.

Hoarding on Payments of South Delhi Roads

2402. SHRI SOMJIBHAI DAMOR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that the payments of South Delhi especially Greater Kailash - I Roads, are full of boardings thus making it difficult for the pedestrians to walk on the payments;

(b) whether such hoardings are installed with the approval of the Government;

(c) if so, the details thereof;

(d) whether the Government propose to ban the display of hoardings on the payments;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Municipal Corporation of Delhi has reported that hoardings are permitted to be installed with the approval of competent authority on payments and other suitable places under Sections 140-146 of the Delhi Municipal Act which applies to South Delhi roads as well. However care is exercise to ensure that no obstruction or inconvenience is caused to the pedestrians. These areas are regularly inspected by MCD and unauthorised hoardings, if any, are removed.

(c) The provision relating to hoardings and advertising are contained in Sections 140-146 of the D.M.C. Act. Removal of unauthorised hoardings is carried out under Section 143. Sites are chalked out and

earmarked for permitting. hoarding and a Board is constituted the purpose which allots sites through auction to the highest bidders.

(d) Since there is no imminent danger to the movement of pedestrians and since the income accruing form the hoardings and display of advertisements is one of the lawful sources of revenue to the MCD, there is no proposal at present to discontinous or ban display of hoardings on the payments.

(e) Does not arise in view of the reply to part (b) above.

(f) The Municipal Corporation of Delhi have reported that they have to tap various resources of revenue to meet its obligatory and other functions under the Act. Since this is a source of revenue, the discontinuance of the same is likely to affect the economy of the MCD. Besides, display of advertisements is a legitimate activity of companies in the public and private sectors.

[*Translation*]

Strength of Industrial Security Force

2403. SHRI ARVIND TRIVEDI:
SHRI PANKAJ
CHOWDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to increase the strength of Central Industrial Security Force in order to provided security to private sector industries;

(b) if so, whether any decision has since been taken in this regard;

(c) if so, by when this proposal is likely to be implemented; and

(d) if not, the measures proposed to be

taken by the Government to provide security to private sector industries?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No, Sir.

(b) and (c). Does not arise.

(d) Law and order is a State subject and it is the responsibility of the State Government to provide security to private sector industries.

[English]

Automatic Effluent Treatment Plant at Noonmati Refinery, Guwahati

2404. SHRI PROBIN DEKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to set up an Automatic Effluent Treatment Plant at the Noonmati Refinery, Guwahati; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) There is no such proposal under consideration at present.

(b) Does not arise.

Oil and Natural Gas Reserves at Krishna Godavari Basin

2405. SHRI VIJAYA NAVAL PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have estimated the reserves of oil and natural gas at Krishna Godavari basin;

(b) if so, the details thereof;

(c) whether the Government propose to step up the production of natural gas and oil in that basin; and

(d) if so, the natural gas and oil likely to be produced by the end of the Eighth Plan in that basin?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). As on 1.1.1992, the recoverable reserves are estimated to be 58.36 million tonnes of oil and oil equivalent of gas.

(c) Yes, Sir.

(d) The production of crude oil and natural gas from this basin in the terminal year of the Eighth Plan (1996-97) is expected to be 1.24 million tonnes of oil and about 3.30 MMSCMD of gas.

Municipal Corporation of Delhi

2406. DR. RAMESH CHAND TOMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the financial position of Municipal Corporation of Delhi has been getting grave day-by-day;

(b) if so, the details thereof;

(c) the total amount collected from taxes during 1990-91 and 1991-92; and

(d) the amount of taxes in arrears, zone-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE